

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 31st day of July Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01226/2017

K.S. Krishnan, IFS (Retd.)
Aged 74 years,
S/o. K. Sengoda Chetty,
Retired District Forest Officer,
Government of Tamil Nadu,
No.11.A, Thiru Nagar, Yercaud Road.,
Salem- 636 007.Applicant

(By Advocate : Mr. M. Ravi)

VS.

1. Government of Tamil Nadu,
Rep. by Secretary to Government,
Environment & Forest Department,
Secretariat,
Chennai- 600 009;

2. The Principal Accountant General (A&E),
Tamil Nadu,Chennai- 600 018;

3. The District Treasury Officer,
Salem.

...Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this O.A. seeking the following reliefs:-

"to call for the records of the second respondent in

(1) PAG/A&E/TM/IV/TR 558/2016-17/335/108246 dated 08.02.2017 and (2) Pro.Na.Ka.No.001803/2017/F2 dated 02.03.2017 of the third respondent and to quash the same in so far as it relates recovery of Rs. 19,56,377/- from the applicant and to issue consequential directions to the Respondent to refund with interest to the applicant the amount recovered from him."

2. Learned counsel for the applicant submits that since the representation dated 10.4.2016 submitted by the applicant in respect of his grievance did not evoke any response from the respondents, therefore, he was constrained to file the instant O.A. seeking the aforesaid relief. He further submits that applicant would be satisfied if his representation, pending before the authorities, is directed to be disposed of within a time frame through a reasoned and speaking order.

3. Mr. K. Rajendran, Learned Senior Standing Counsel, who takes notices on behalf of the respondents, has no objection to the above prayer of the applicant.

4. When the representation of the applicant is pending before the authorities, it would not be desirable to go into the merits of the case of the case. Accordingly, the O.A. is disposed of with a direction to the respondents to consider the representation of the applicant dated 10.04.2016 in accordance with rules and pass a reasoned and speaking



order within a period of four weeks from the date of receipt of copy of this order. There shall be no order as to costs.